## National Company Law Tribunal Allahabad Bench Allahabad

82/141-244/ALD/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2016.

NAME OF THE COMPANY: Mr. Ved Prakash Bansal.

Vs.

M/s Upkar Chemicals and Fertilizers

SECTION OF THE COMPANIES ACT u/s 131 of Companies Act.

Sl. No. Name Designation Representation Signature K. K. Cengh for 10 x singh of Person

## CP No. 82/141-244/ALD/2016 Mr. Ved Prakash Bansal Vs. M/s Upkar Chemicals and Fertilizers

Madhumita Bhattacharjee, Advocate filed Vakalat for respondents Nos. 1 to 5. Learned Counsel for petitioner insisted for interim orders. At this stage, without receiving the reply of the respondent, we are not inclined to grant any interim direction. But in the facts and circumstances and as fairly agreed by the learned counsel for the respondents, the Respondents are directed to maintain status quo in respect of alienation or creating third party interest on the company's assets, as Of obtaining today. Reply to be filed within two weeks. List the matter for hearing on 07.12.2016

Matter is to be listed on 07 12.2016.

an SH.V.\$.R. AVADHANI (Judicial Member)

SH. H.P. CHATURVEDI (Judicial Member)